

Poona & Glapra

In the High Court of Judicature, Bombay.

Fri day, the 18th day of November 1864.

SPECIAL APPEAL No. 482 of 1864

Dada bin Huriba of the
Poona District

Appellant,

(Original Plaintiff)

versus

Khundos bin Yesaji
of the Poona District

Respondent,

(Original Defendant)

Rs. 79-0-0

The claim in the Original Suit was to *reun or possession of*
some parcels land

In Appeal No. 129 of 1863 the *Assistant Judge*
of the District of *Poona* at *Poona* *reversed*
the Decree of the *Mooft at Patas* who *had awarded the claim*

A Special Appeal was preferred in the High Court on the grounds that (1) the
decision of the Assistant Judge is
contrary to law in that adverse
possession

possession of 13 years is not sufficient
to create a prescriptive title under
Regulation V of 1827.

The Court confirms the decree of the
Assistant Judge.

Court on Special Appellant.

Joseph Arnold

Attorney for the

Appellant

MEMORANDUM OF COSTS incurred in Special Appeal No. 482

of 1864 against the decision of the *Assistant Judge* -- of the District of *Poona* -- and disposed of on the 18th Nov. 1864 by confirming the same with costs.

BY THE APPELLANT—

In the District.

In the <i>Moonjeff's Court</i>	24	9	11	✓		
In the <i>Asst. Judge's Court</i>	3	5	11	✓		
					30	15
						10

In this Court.

Stamp for Memorandum of Special Appeal	8	"	"	✓		
Stamps for copies of Decree and Judgment	3	"	"	✓		
Stamp for Vukeelutnama	2	"	"	✓		
Batta for Process and Postage	1	3	"	✓		
Sectioner's Fee	"	15	9	✓		
Vukeel's Fee	2	5	11	✓		
					17	8
						8
Rupees....	48	8	6	✓		

BY THE RESPONDENT.

In the District.

In the <i>Moonjeff's Court</i>	15	4	5	✓		
In the <i>Asst. Judge's Court</i>	12	14	11	✓		
					28	3
						4

In this Court.

Stamp for Vukeelutnama	2	"	"	✓		
Vukeel's Fee	2	5	11	✓		
					4	5
						11
Rupees....	32	9	3	✓		



H. J. ...
For Dealer

M. J. ...
1st Assistant Judge

The 18th day of November 1864